

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1667  
ANSWERED ON:10.12.2004  
FERA CASES  
Yadav Shri M. Anjan Kumar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether it is a fact that the proceedings against the persons involved in FERA cases has not been completed since 1995 till date, due to which the persons involved therein could not be punished;
- (b) if so, the number of persons against whom the proceedings have not been completed under FERA since 1995-2001 and the reasons for delay in each case;
- (c) whether the Government is likely to review the cases of undue delay; and
- (d) if so, the details thereof and the improvement brought about after the review?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) The investigations against all the persons involved in FERA cases had been completed by issue of Show Cause Notice by 31.5.2002 as provided under the law. Prosecutions in courts of law were also filed, wherever required, by 31.5.2002.
- (b) Investigation proceedings are complete in respect of all cases. Adjudication and prosecution are quasi judicial/judicial proceedings that conclude after due process.
- (c)& (d) Government has been periodically reviewing the position of pendency of Show Cause Notices as well as prosecutions. Government has appointed additional adjudicating officers for expeditious disposal of Show Cause Notices. As regards prosecutions filed in the courts, the Government Counsels are advised from time to time for early disposal of prosecution cases. As a result of these measures, the pendency of Show Cause Notices have come down from 15408 as on 1.6.2002 to 5419 as on 1.10.2004. Similarly, the pendency of prosecution cases has come down from 5654 as on 1.6.2002 to 4962 as on 1.10.2004.